NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr.

...Appellants

Versus

Liquidator, Nizam Deccan Sugars Ltd. & Ors.

...Respondents

With

Company Appeal (AT) (Insolvency) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors.

...Appellants

Versus

Nizam Deccan Sugars Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J.,

Ms. Gunjan Mathur, Ms. Aditi Rao, Mr. Sai Kaushal N,

and Mr. Harsha T. P. S., Advocates.

For Respondents: Mr. Subrahmanyam BKV and Mr. Prashant Mithun,

Advocates with Mr. C.S. Ramakrishna Gupta,

Liquidator for R-1&2

Mr. Hemant Chaudhri, Mr. V R Chary and Mr. Piyush

Arora, Advocates for R-3 to R-7.

Mr. PBA Srinivasan, Ms. Icchha Kalash and Mr.

Avinash Mohapatra, Advocates for R-8 to R-11.

ORDER
(Through Virtual Mode)

13.1.2021: Written submissions have been filed by the Appellant only in Company

Appeal (AT) (Insolvency) No. 818 of 2019. Learned counsel for the Appellant seeks

and is permitted to file short written submissions, not exceeding three pages,

supported by relevant case law in Company Appeal (AT) (Insolvency) No. 745 of

2019. Copies of written submissions in both the appeals may be furnished to

learned counsel for all respondents.

In so far as Respondents in both the appeals are concerned, written

submissions have been filed. Learned counsel for the respondents may provide

copy of their written submissions to learned counsel for the Appellants in both the

appeals.

Let these appeals be set out for hearing on 17th & 18th February, 2021 at

2:00 PM. These appeals shall no more be treated as part heard.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Venugopal M.] Member (Judicial)

> [Shreesha Merla] Member (Technical)

am/gc